

ITEM NO.3

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 25049-25050/2018

(Arising out of impugned final judgment and orders dated 16-04-2015 in RP No. 3612/2014 and dated 03-07-2015 in RA No. 96/2015 passed by the National Consumers Disputes Redressal Commission, New Delhi)

GAGANDEEP SINGH MONGA

Petitioner(s)

VERSUS

M/S WORLDWIDE IMMIGRATION CONSULTANCY
SERVICES LTD. & ORS.

Respondent(s)

Date : 07-12-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. Himanshu Gupta, Adv.
Mr. Anil Kumar Tandale, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

We see no reason to interfere with the impugned orders passed by the High Court. The special leave petitions are, accordingly, dismissed.

Pending application, if any, shall also stand disposed of.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER